

**GOVERNMENT OF INDIA
SMALL SCALE INDUSTRIES
LOK SABHA**

STARRED QUESTION NO:319
ANSWERED ON:16.08.2005
REGISTRATION OF SSI
Adsul Shri Anandrao Vithoba

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

- (a): whether the registration for setting up Small Scale Industries is compulsory;
- (b): if so, the details thereof alongwith reasons therefor;
- (c): the kind of benefits that accrue to the registered SSIs; and
- (d): the steps taken by the Union Government to create awareness among the people for the registration of their small scale industries?

Answer

MINISTER OF SMALL SCALE INDUSTRIES & AGRO AND RURAL INDUSTRIES (SHRI MAHABIR PRASAD)

(a)to(d): A Statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 319 FOR ANSWER ON 16.08.2005.

(a): No, Sir.

(b): Question does not arise.

(c): The registered small scale industries (SSI) are entitled to the benefits of the schemes and programmes being implemented by the Central Government.

(d): The State Governments and Union Territories are responsible for SSI. The Central Government, through various types of training and development programmes organized by its Small Industries Service Institutes and their branches located in the States, creates awareness among entrepreneurs for registration of SSIs.